

FSSAI

File No.5(5)2016/CLA/DO/Cennai/RC/FSSAI
भारतीय खाद्य संरक्षा एवं मानक प्राधिकरण
(एफ़.एस. एस. अधिनियम,2006 के अधीन एक सांविधिक प्राधिकर)
(विनियामक अनुपालन विभाग)
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20 जून, 2018

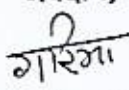
विषय: Streamlining the procedure for License for export of food products-reg.

महोदय/ महोदया,

The undersigned is directed to refer to FSSAI order No. 1-351/FSSAI/Imports/2013 dated 21st January, 2015 regarding license for export food products and to say that Central Licensing Authorities (CLA) may obtain the following information from the FBOs applying for Export License to consider their application:-

- i. Name(S) of importing Country.
- ii. Copy of specifications of products of Importing Country.
- iii. List of Ingredients and additives of each product and whether products meet FSSAI Standards.
- iv. Declaration from FBO to follow Standards/specifications of importing country and not to sale/supply them in the domestic market for consumption in case the product does not meet FSSAI Standards.

धन्यवाद

भवदीय,

निदेशक(वी.अ.)

सेवा में,

सभी केन्द्रीय अनुज्ञापन पदाधिकारी।

o/c

M
28.6.18